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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.579/92

Date of Order: 13.10.1992

BETWEEN :

T.N.Rao

.. Applicant.

A N D

1. Secretary to Govt.,
Ministry of Information and
Broad Casting, Sastry Bhavan,
V Floor, New Delhi.

2. Director of Field Publicity,
Ministry of Information and
Broad Casting, East Block
IV R.K.Puram, New Delhi.

3. Joint Director, A.P.Region,
Directorate of Field Publicity,
Govt. of India, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.K.Radhakrishna
Murthy

Counsel for the Respondents

.. Mr.V.Rajeswara Rao
for

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

(Order of the Division Bench delivered by

----- Member (Admn.) -----).

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In this application the prayer of the applicant is for a direction to the respondents to transfer him from Nalgonda to Hyderabad.

2. Though a notice ^{was} issued to the respondents to file a reply, no reply has yet been filed by the respondents. We have heard Mr. K. Radhakrishna Murthy, Advocate for the applicant and Mr. V. Rajeswara Rao for Mr. N. V. Ramana, Standing Counsel for the respondents. We consider ¹⁰ that this application can be disposed of at the admission stage.

3. The applicant joined in the Ministry of Information and Broad-Casting as a Field Publicity Assistant and has rendered about 28 years of service. Major part of the service has been rendered at Arunachal Pradesh of seppa. Presently he is posted at Nalgonda where he is serving for the last 8 years. He is due to retire in another 6 months. At Hyderabad where his wife is working. In view of the circumstances he requested the department to transfer him to Hyderabad, but his request has not been accepted. While arguing the case for admission learned counsel for the applicant brought to our notice that there is a transfer to Nalgonda to and hence it should not be difficult for the respondents to consider the case of the applicant and take a favourable decision in the matter of his posting to Hyderabad. He has also pleaded that several other employees had been transferred to Hyderabad but the applicant was not given such benefit.

4. From a careful perusal of the material placed before it is clear that by keeping the applicant at Nalgonda the respondents have not violated any statutory or other rule governing the transfer of such similarly placed employees. It does not also appear to be the case of the applicant that any

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of his superior officers had been acting mala fide and thus preventing his transfer to Hyderabad. In these circumstances we do not find that any service "wrong" has been committed on account of which the applicant could have been said to be aggrieved or deserved relief from this Tribunal. It is not proper for the Tribunal to step in-to the shoes of the Administrative authorities and to issue orders of postings/transfers. In these circumstances we do not find any merit in this application and accordingly it is rejected at the stage of admission itself.

5. We, however, make it clear that it is open to the respondents to consider the case of the applicant sympathetically and at an early date and take a proper decision as regards his request for posting to Hyderabad.

There shall be no order as to costs.

Ansugra
(A.B.GORTHI)
Member (Admn.)

T.C.R.
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 13th October 1992

8/11/92
Deputy Registrar (Judl.)

(Dictated in Open Court)

Copy to:-

1. Secretary to Govt., Ministry of Information and Broad Casting, Sastry Bhavan, V Floor, New Delhi.
2. Director of Field Publicity, Ministry of Information and Broad Casting, East Block IV R.K.Puram, New Delhi.
3. Joint Director, A.P.Region, Directorate of Field Publicity Govt. of India, Hyderabad.
4. One copy to Sri. K.Radhakrishna Murthy, advocate, 1-1-336 Viveknagar, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

*Ansugra
13/10/92*

O.A.579/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. *A. B. Groshi, A.m.*

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

Dated: 13/10/1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No

5A

O.A. No.

579/92

T.A. No.

(wp. No)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs.

pvm

